

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE TWENTY SEVENTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY SIX**

PRESENT

THE HON'BLE THE CHIEF JUSTICE APARESH KUMAR SINGH

ARBITRATION APPLICATION NO: 43 OF 2025

Between:

M/S.AVIS HOSPITALS INDIA LIMITED, Rep by its Authorized Representative SUDIPTA CHAUDHURI, 39 years D/o.Subrata Chaudhuri, having its registered office at; Plot no.99, Road No.1, near Chiranjeevi Blood Bank, Jubilee Hills, Hyderabad, Telangana - 500033.

...APPLICANT

AND

**DR.VADITHYA SAMPATH NAIK, S/o.Vadithya Balu Naik, aged 31 years, Occ. Doctor, Permanent R/o.H.No.4-22-22/1, Santosh Homes, Koretipadu, Guntur, Andhra Pradesh - 522007. Mob.No.7639137688.
E-mail. drvadithyasampathrdg@gmail.com**

Presently residing at;

1198 & 1199, Beside Farzi Cafe, Road No.59, Jubilee Hills, Hyderabad, Telangana - 500033.

...RESPONDENT

Arbitration Application under Sections 11(5) & 11(6)(a) of the Arbitration and Conciliation Act 1996, praying that this Hon'ble Court may be pleased to:

- (i) To appoint a Sole Arbitrator to adjudicate the claims and to settle the disputes between the parties in terms of Clause No.9 of the Agreement dt.25-06-2024; and**
- (ii) Allow the application in favour of the Applicant and against the Respondent on costs and 2024.**

Counsel for the Applicant: Mr. Sujith Jaiswal

Counsel for the Respondent: Sri P. Soma Shekar Reddy

The Court made the following: ORDER

Mr. Sujith Jaiswal, learned counsel appears for the applicant.

By order dated 14-11-2025, this Court proposed to appoint Mr. C. Lakshminarayana, a former District Judge, as Arbitrator to adjudicate the dispute between the parties.

Office note shows that the proposed Arbitrator passed away, which was informed by his son on 24-11-2025.

In that view of the matter, I propose to appoint Mr. T. Muralidhar, retired District Judge (Resident of Flat No.306, H.No.13-10-95, Vaishnavi Dwivedi Apartments, near Shiva Ganga Theatre, Gaddiannaram, Hyderabad; Mobile No.9848545970; Landline No: 040-24065970) as an independent arbitrator to adjudicate the dispute between the parties.

The proposed Arbitrator is requested to submit his consent and a declaration in terms of Section 12(1) read with Schedule VI of the Arbitration and Conciliation Act, 1996.

Registry is directed to communicate this order to the proposed Arbitrator.

Let the matter be listed after three weeks with the response, if any, of the proposed Arbitrator.

SD/- K.SRINIVASA RAO
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. Mr. T. Muralidhar, retired District Judge (Resident of Flat No.306, H.No.13-10-95, Vaishnavi Dwivedi Apartments, near Shiva Ganga Theatre, Gaddiannaram, Hyderabad; Mobile No.9848545970; Landline No: 040-24065970) (By Special Messenger) (Along with a Copy of affidavit and material papers)
2. The Section Officer, O.S.Section, High Court for the State of Telangana at Hyderabad
3. One CC to Mr. Sujith Jaiswal, Advocate [OPUC]
4. One CC to Mr. P. Soma Shekar Reddy, Advocate [OPUC]
5. Two CD Copies

Kam/BA

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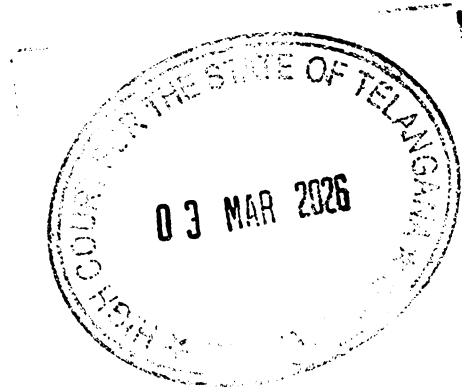
HIGH COURT

DATED: 27/02/2026

LIST AFTER THREE WEEKS

ORDER

ARBAPPL.No.43 of 2025



DIRECTION

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